

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104
CP(IB) 589 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vaibhav Enterprise
V/s
KRN Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.
For the Respondent : Ms. Shachi Mathur, Adv. for Ms. Devashish Trivedi, Adv.

ORDER

It is seen that no written submission has been filed by the applicant for liberty sought on the last date of hearing. Today, Learned Counsel for the applicant seeks adjournment in this matter, to which counsel for the respondent has no objection.

Meanwhile, written submissions, if any, be filed within a week.

Re-list on 14.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)